

(J.H.C. Sch. 1-7)

From:

**Nikesh Kumar Sinha**  
Registrar (Administration),  
High Court of Jharkhand,  
Ranchi.

☎ : Office – 0651-2481449

Fax No. – 0651 – 2481116

File No. XXII(6)/1/2021-22/Apptt.

Letter No. \_\_\_\_\_/Apptt.

Dated: \_\_\_\_\_

To

1. Sri Pawan Kumar No.1, District & Addl. Sessions Judge, Bokaro
2. Sri Rajeev Ranjan, Special Judge, POCSO Act, Bokaro
3. Sri Rajiv Ranjan, Additional Principal Judge, Additional Family Court, Bokaro (Bermo at Tenughat)
4. Sri Om Prakash, District & Addl. Sessions Judge, Chaibasa
5. Sri Surya Bhushan Ojha, District & Addl. Sessions Judge-cum-Spl. Court, elected MP & MLA, Chaibasa
6. Sri Ram Babu Gupta, District & Addl. Sessions Judge, Chatra
7. Sri Rajesh Kumar Singh, Special Judge, POCSO Act, Chatra
8. Sri Santosh Kumar No.2, District & Addl. Sessions Judge, Daltonganj
9. Sri Vinod Kumar Singh, District & Addl. Sessions Judge-cum-Spl. Court, elected MP & MLA, Daltonganj
10. Sri Dhananjay Kumar, Additional Principal Judge, Additional Family Court, Deoghar
11. Sri Sanjay Kumar Choudhary, District & Addl. Sessions Judge, Deoghar
12. Sri Ramesh Kumar Srivastava, District & Addl. Sessions Judge, Dhanbad
13. Smt. Prem Lata Tripathi, Additional Principal Judge, Additional Family Court, Dhanbad
14. Sri Sujit Kumar Singh, District & Addl. Sessions Judge-cum-Spl. Judge, Offences under SC & ST Act, Dhanbad
15. Sri Rajni Kant Pathak, District & Addl. Sessions Judge-cum-Spl. Judge, CBI, Dhanbad
16. Sri Surendra Nath Mishra, Additional Principal Judge, Additional Family Court, Dhanbad
17. Sri Prabhakar Singh, Special Judge, POCSO Act, Dhanbad
18. Sri Ramesh Chandra, District & Addl. Sessions Judge, Dumka
19. Sri Bimlesh Kumar Sahay, Special Judge, POCSO Act, Garhwa
20. Sri Gopal Pandey, District & Addl. Sessions Judge, Giridih
21. Sri Yashwant Prakash, Special Judge, POCSO Act, Giridih
22. Sri Anand Prakash, District & Addl. Sessions Judge, Giridih
23. Sri Ajai Kumar Srivastava, Additional Principal Judge, Additional Family Court, Giridih
24. Sri Shiv Pal Singh, District & Addl. Sessions Judge, Godda
25. Sri Janardan Singh, Special Judge, POCSO Act, Godda
26. Sri Durgesh C. Awasthi, District & Addl. Sessions Judge, Gumla
27. Sri Shatrunjay Kumar Singh, District & Addl. Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Hazaribagh
28. Sri Yogesh Kumar, Additional Principal Judge, Additional Family Court, Hazaribagh
29. Sri Dinesh Kumar Mishra, District & Addl. Sessions Judge, Hazaribagh
30. Sri Kumar Pawan, District & Addl. Sessions Judge-cum-Spl. Court, elected MP & MLA, Hazaribagh
31. Sri Kumar Dinesh, District & Addl. Sessions Judge, Jamshedpur
32. Sri Sanjay Kumar Upadhyay, Special Judge, POCSO Act, Jamshedpur
33. Sri Kanwal Jeet Chopra, Additional Principal Judge, Additional Family Court, Jamshedpur

34. Sri Gati Krishna Tiwary, Additional Principal Judge, Additional Family Court, Jamshedpur
35. Sri Rajendra Kumar Sinha, District & Addl. Sessions Judge, Jamshedpur
36. Sri Srish Dutta Tripathi, District & Addl. Sessions Judge, Jamtara
37. Sri Sanjay Kumar No.2, District & Addl. Sessions Judge, Khunti
38. Sri Ghulam Haidar, District & Addl. Session Judge, Koderma
39. Sri Sanjeev Kumar Das, District & Addl. Sessions Judge, Latehar
40. Sri Akhilesh Kumar Tiwari, District & Addl. Sessions Judge, Lohardaga
41. Sri Rakesh Kumar, District & Addl. Sessions Judge, Pakur
42. Sri Shesh Nath Singh, District & Addl. Sessions Judge, Ramgarh
43. Sri Dinesh Rai, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (AHD Scam), Ranchi
44. Sri Anil Kumar Pandey, Additional Principal Judge, Additional Family Court, Ranchi
45. Smt. Sanjeeta Srivastava, Additional Principal Judge, Additional Family Court, Ranchi
46. Sri Manoj Chandra Jha, Addl. Judicial Commissioner-cum-Presiding Officer, Commercial Court, Ranchi
47. Sri Manish Ranjan, Addl. Judicial Commissioner-cum-Spl. Judge, Offences under SC & ST Act, Ranchi
48. Sri Manish, Addl. Judicial Commissioner-cum-Presiding Officer, MVA, Ranchi
49. Sri Prakash Jha, Addl. Judicial Commissioner-cum-Spl. Judge, Anti Corruption Bureau, Ranchi
50. Sri Deepak Baranwal, Additional Principal Judge, Additional Family Court, Sahebganj (Rajmahal)
51. Sri Sanjay Kumar Dubey, District & Addl. Sessions Judge, Sahebganj (Rajmahal)
52. Sri Amit Shekhar, Special Judge, POCSO Act, Saraikela
53. Ms. Asha Devi Bhatt, District & Addl. Sessions Judge, Simdega

*Sub: - Nomination to attend the "Webinar on Refresher Training Programme for District & Addl. Sessions Judges in Criminal Matter with CIS Training" (R-1) scheduled to be held on 2<sup>nd</sup> & 3<sup>rd</sup> April, 2022.*

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the "Webinar on Refresher Training Programme for District & Addl. Sessions Judges in Criminal Matter with CIS Training" (R-1) scheduled to be held on 2<sup>nd</sup> & 3<sup>rd</sup> April, 2022.

**The topics proposed to be covered are:-**

- \* Procedure relating to Framing of charges with specific reference to section 34, 109, 120B and 149 of IPC, joinder & non-joinder of charges and alteration of charge, Effect of non-framing of charge.
- \* Appreciation Evidences (with special reference to Dying Declaration, P.M. Report, Medical Report, D.N.A., Technology & Electronic Evidence.
- \* Recording of statements under Section 313 Cr.P.C. with respect to circumstantial evidence, documentary evidence & conspiracy cases
- \* Sentencing and compensation.
- \* Arms Act and Explosive Act with Rules.
- \* Law regarding Human Trafficking and Challenges before the Court
- \* Discussion on Lates Judicial pronouncements of Hon'ble Apex Court & Hon'ble J.H.C. and directions therein including decision in A.B.A. No. 4757 of 2021 Akash Deep Vs. The State of Jharkhand
- \* CIS Training

**The protocol of connectivity in the said training is given below:-**

- (i) The officers must use their laptops and earphones provided by the e-committee to avoid sound echo.
- (ii) Login time is 9.45 A.M. to 10.00 A.M. Beyond this time, login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Course.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall join the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the dates as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,

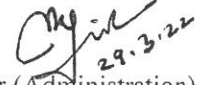
**Sd/- Nikesh Kumar Sinha**

Registrar (Administration)

**Dated, Ranchi, the 30/03/2022**

**Memo No. 1136 /Apptt.**

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1406/JAJ dated 13.03.2022 / All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website / D.A., Leave Table of the Appointment Section for information.

  
Registrar (Administration)